

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 107**  
**(IB)-275(ND) 2020**

**IN THE MATTER OF:**

Sai Tech Medicare Pvt Ltd

... Applicant/Petitioner

Vs

Alchemist Ltd

... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 21.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Learned Counsel for the Applicant states that the notice issued by this Court was served on the Corporate Debtor at the e-mail address mentioned in the master data in the month of March 2020 as well as once again in December 2020 and service affidavit has been filed. None appears for the Corporate Debtor. Corporate Debtor took proceed Ex-Parte. Copy of this order be also served to e-mail to the Corporate Debtor by the Learned Counsel for the Applicant.

List the matter on 22.01.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**

